

Central Administrative Tribunal
Principal Bench, New Delhi.

CP-74/94 in
OA-1993/91

(17)

New Delhi this the 23rd Day of August, 1994.

Hon'ble Mr. Justice S. K. Dhaon, Acting Chairman
Hon'ble Mr. B. N. Dheundiyal, Member(A)

Shri S. S. Ghosh,
S/o Sh. S. P. Ghosh,
R/o 79/293, Sector-I,
Gole Market, Diz Area,
New Delhi.

Petitioner

(By advocate Sh. Mahesh Srivastava)

versus

Shri G. S. Sandhu,
Joint Secretary,
and Chief Administrator,
Dhandakaranya Project Rehabilitation,
Ministry of Home Affairs,
Dept. of Internal Security,
Jaisalmer House,
Man Singh Road,
New Delhi.

Respondents

(By advocate Sh. N. S. Mehta, Sr. Standing Counsel)

ORDER(ORAL)
delivered by Hon'ble Mr. Justice S. K. Dhaon, Acting Chairman

An affidavit of compliance has been filed
annexing thereto the papers showing that an order
for the payment of pension has been passed. In view
of this situation, nothing remains in this contempt
petition. Accordingly, it is dismissed.

Notice issued to the respondent is discharged.

No costs.

SJ
(B. N. DHEUNDIYAL)
MEMBER(A)

SKD
(S. K. DHAON)
ACTING CHAIRMAN

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